

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 146/241-242-244/NCLT/AHM/2017

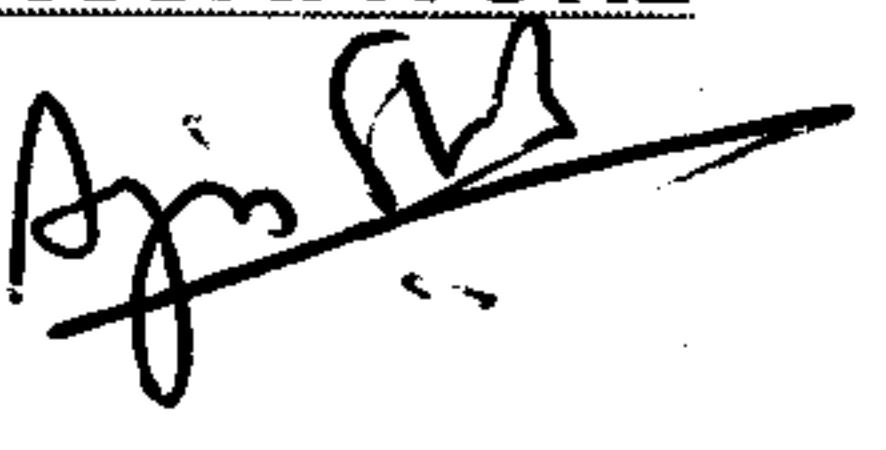
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017**

Name of the Company: Kirisbhai Fulchand Vakharia & Anr.
V/s.
Shweta Organises Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies
Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. & Glicth	Petitioners	
2.				

ORDER

Learned Advocate Mr. Arjun Sheth present for Petitioner. None present for Respondent.

Affidavit of proof of service of notice filed.

Heard arguments of Learned Counsel for Petitioner.

Considering the present shareholding of the petitioner and considering the number of shares in the company it is not justifiable to grant any interim relief without hearing Respondents.

Petitioner is directed to serve the copy of this order on Respondent.

List the matter on 03.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 27th day of July, 2017.